COMMIITEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## FIRST TO SIXTY SIXTH REPORTS (ENGLISE VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS
(Fitit Lok Sabha)

## THIRTY-NINTH REPORT

I. the Chairman of the Committee on Private Members' Bills and Reaolutions, having been authorised by the Committee to present the Report on their behalif, present this Thirty-ainth Report.
2. The Committee met on the 8th April, 1974 for-
I. Examination of the Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye under Rule 291(1)(a) of the Rules of Procedure.
II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rulas of Procedure.
III. Allocation of time to the Resolutions at item Nos. 2,3 and 4 set down in the List of Business for Thureday, the 11 th April, 1974.

Exammation of the Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye
3. Shri Madhu Limaye, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.
4. The Bill seeks to amend article 145 of the Constitution with a view to provice that the Supreme Court shall not dismiss any matter trought before it without stating reasons for dismissing the same.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

## Clastification and allocation of time to Bill

5. The Members-in-charge of the Bills were invited to attend the aitting. Sarvashri N. Tombi Singh and B. K. Daschowdhury attended.
6. After considering all ampects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category ' $B$ '. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.
7. In regard to the Representation of the People (Amendment) Bill, 1974 (Insertion of new section 101A) by Shri Murasoli Maran, the Committee decided to hear the views of the Member before making any recommendation with regard to this Bill.

## Allotment of time to Resolutions

8. The Members who had tabled the resolutions were invited to attend the sitting. Shri S. A. Muruganantham attended.
9. The Committee recommend the allocation of time as follows: -
(1) Resolution regarding backward classes commission. 2 hours
(2) Resolution regarding power shortage. 2 hours
(3) Resolution regarding reatructuring of administrative 2 houra system.

## Excominatiadations

10. The Committee recommend that-
(i) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Anendment) Bill;
(i) the chastiantion and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the Howse; and
(iii) the allocation of time to resolutions, as shown in paragraph 9 abow, be agred to by the fioute.

New Deneri;
April 8, 1874
Chition 18, 188 (8alos)
G. G. SWEAL

Cheirmas,
Committee on Privete Members'
Bills and Recoluations.

## APPENDIX



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